

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IA/1935/ND/2023 in IB/282/ND/2022

IN THE MATTER OF:

Ezeego one Travel & Tours Limited	...	Applicant
Versus		
TSI Yatra Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli, Advs.
For the Respondent : Mr. Gopal Jain, Sr. Adv., Ms. Vishruhji Sahni,
Ms. Riddhima Sharma, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Abhishek Anand, Learned Counsel for the applicant is present through video-conferencing, whereas Mr. Gopal Jain, Learned Senior Counsel for the respondent is present physically. Today, the matter was fixed for reply-arguments on behalf of the respondent. Mr. Gopal Jain, Learned Senior Counsel for the respondent has argued the matter. Mr. Abhishek Anand, Learned Counsel for the applicant seeks some time for rejoinder-arguments. Time as prayed is granted. Let this matter be posted to 16.05.2024. In the meantime, both the parties are directed to file written submissions not more than three pages before the next date of hearing. Let this matter be posted to 16.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)